

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 41

C.P.(CAA)/264(MB)2023 IN C.A.(CAA)/216(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.10.2023**

NAME OF THE PARTIES: **LAXMIVIJAY FARMS PRIVATE LIMITED**

Section 230-232 of the Companies Act, 2013

ORDER

C.P.(CAA)/264(MB)2023 IN C.A.(CAA)/216(MB)2022

- 1) Ms. Tanya Sethi, Ld. Counsel for the Petitioner Company is present.
- 2) The present Company Petition has been filed in the matter of Scheme of Merger (by absorption) of **Laxmivijay Farms Private Limited (First Transferor Company) and Laxmi Agrotech Private Limited (Second Transferor Company) with Sphere Agrotech Limited (Transferee Company) and their respective Shareholders. Petition Admitted.**
- 3) The Petitioner, at least 10 days before the date fixed for hearing, shall publish the notice of hearing of the Petition in two Local Newspapers viz.

one in English language Newspaper (i.e. **Business Standard**) and another in Local Vernacular language Newspaper (i.e. **Navshakti**), having wide circulation in the area where the registered office of the Company and the Business of the Company is situated as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

- 4) The Petitioner Companies shall issue notices to Statutory and Regulatory authorities, as required under Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, informing the date fixed for hearing.
- 5) The Petitioner shall host Notices along with the copy of the Scheme on their respective Websites, if any.
- 6) The Petitioners shall file proof of compliance electronically 3 days before the final hearing with this Tribunal. Petition is accordingly admitted and fixed for hearing and final disposal on **15.12.2023**.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Vedant Kedare

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)